

Dr. Venkatesh Kabde]

Maharashtra. The allocation made in the Budget for the conversion of Marathwada meter gauge railway line into broad gauge has not yet been utilized. An allocation of Rs. 9.5 crores was made in the Budget for the current year for the construction of new railway line from Adilabad to Parli. But I regret to say that not a single penny has been spent out of it as yet. There are some technical reasons as the absence of the urgency certificate. In the same way, an allocation of Rs. 1.15 crores was made for the Nanded railway division. Not a single penny has been spent out of it also. This has hindered the development of our division and our Constituency. The hon. Minister of Railways should give an assurance that the development work will not be discontinued..... (*Interruptions*)

SHRI HARSH VARDHAN (Maharajganj): Mr. Speaker, Sir, a very strange paradox situation has arisen. The State Minister of Communications Dr. Sanjay Singh was acquitted by a court in Lucknow in Sayed Modi murder case. But recently, on the 12th-13th of December, C. B. I., filed a petition in the Delhi High Court in consultation with the Attorney General and also with the approval of the Home Ministry that he should be declared as an accused in the murder case.....(*Interruptions*)

A very strange paradox situation has arisen. The Government of India is itself paying a role in landing its Minister on the dock as an accused in the murder case and that person is still holding the post of a Minister. We have the right to know on what grounds or evidence and under which circumstances the Attorney General has considered the Minister as an accused in the murder case. After knowing this, we will demand further action against the Minister concerned. So, the Attorney General of the Government of India should be called in this House and he should be asked to explain as to why the Government is filing a law-suit against Dr. Sanjay Singh, who is a State Minister in the Centre. I would like to urge

upon the Government that we should be apprised of the opinion of the Attorney General at the earliest.....(*Interruptions*)

[*English*]

SHRI M. J. AKBAR: Sir, I want to bring a matter of distortion to your notice..... (*Interruptions*)

MR. SPEAKER: Mr. Akbar, I am not permitting you. Will you please resume your seat?(*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I have a point of order.

(*Interruptions*)

MR. SPEAKER: Please listen, the hon. Minister of Parliamentary Affairs is giving the details of the next week's list of Business for you.

(*Interruptions*)

MR. SPEAKER: Khurana ji, what do you want to say?

SHRI MADAN LAL KHURANA: My point of order is that.

I had given a notice of breach of privilege against the hon. Minister of Finance under Section 22.

MR. SPEAKER: There is no point of order in it. Shri Malaviya ji.

12.58 hrs.

BUSINESS OF THE HOUSE

[*Translation*]

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): With your permis-

sion, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 31st December, 1990, will consist of:

1. Consideration of any items of Government Business carried over from today's Order Paper.
2. Discussion on the Resolution regarding President's Rule in the State of Assam.
3. Discussion and Voting on the Supplementary Demands for Grants (Assam for 1990-91).
4. Discussion and Voting on the Supplementary Demands for Grants (General) for 1990-91.
5. Discussion on the Resolution regarding President's Rule in the State of Goa.
6. Discussion and Voting on the Supplementary Demands for Grants (Jammu & Kashmir) for 1990-91.
7. Consideration and passing of:

(a) The Reserve Bank of India (Second Amendment) Bill, 1990

(b) The Reserve Bank of India (Amendment) Bill, 1990, as passed by Rajya Sabha

[English]

(Interruptions)

MR. SPEAKER: Mr. Kabde.

(Interruptions)

SHRI SAMARENDRA KUNDU (Balasore): Mr. Speaker Sir, I would like to make a submission to you. (Interruptions)

MR. SPEAKER: Mr. Kundu, please take

your seat. I have called Mr. Kabde.

(Interruptions)

MR. SPEAKER: Mr. Kundu, you have just now sent your slip. I have called Mr. Kabde and he is on his legs. Mr. Kabde should be given a chance.

(Interruptions)

13.00 hrs.

DR. VENKATESH KABDE (Nanded): Mr. Speaker Sir, on 15th August.....

MR. SPEAKER: You are required to read only what you have given in writing.

DR. VENKATESH KABDE: I request that the following item may be included in the next week's business:

I suggest that amendment to Article 371(2) of the Constitution be included in the Government business. The amendment is required to give a statutory development Board to Konkan along with Marathwada and Vidarbha, the backward areas of Maharashtra. The Konkan region of Maharashtra has always remained backward and needs to be given special facilities for removing the developmental backlog.

PROF. PREM KUMAR DHUMAL (Hamirpur): Sir, I request that the following item may be included in the next week's business.

There is a lot of frustration and anger among lakhs of ex-servicemen throughout the country, because the Central Government have been delaying the implementation of one-rank-one-pension scheme for them. Discussion on this issue of public importance may be held during the week starting from 31.12.1990 to 4.1.1991.

[Translation]

SHRI RAM VILAS PASWAN (Hajipur): Mr. Speaker, Sir, I request that the following

[Sh. Ram Vilas Paswan]

item may be included in list of business for the next week:

1. A Bill may please be brought forward in the Lok Sabha for filling up the backlog of reserved posts meant for the Scheduled Castes and Scheduled Tribes. The Central Government should enact a law with the approval of Parliament to fill up the backlog and officers found non-implementing the law should be punished. When we were in the Government, we wished very much to have it introduced in Parliament, but were not able to do so for want of time. I understand that the Ministry of Welfare has already drafted a Bill to this effect and I would like to request that it should be introduced and got passed during the birth centenary year of Dr. Ambedkar.
2. A Bill seeking participation of workers in management be introduced. A Bill to this effect has since been introduced in the other House. I would like to request that the same should also be introduced in this House and got passed in the interest of the workers.

[English]

PROF. P. J. KURIEN: If the submissions are under Rule 377, he can only read from the written statement.

MR. SPEAKER: You are not attentive. It relates to the Business for the next week.

PROF. P. J. KURIEN: Even then, only the written statement should be read.

[Translation]

PROF. RASA SINGH RAWAT (Ajmer): Mr. Speaker Sir, I request that the following

items may please be included in the Business for the next week.

1. The closed Krishna Mill at Beawar should be opened immediately. Thousands of workers have been rendered jobless and are in letter poverty for the last two years.
2. The office of the Postmaster General shifted from Ajmer to Jaipur may please be re-shifted to Ajmer.

SHRI HARISH RAWAT (Almora): Mr. Speaker, Sir, I request that the following items may please be included in the list of business for the next week.

- (i) Development work in the hill areas of Uttar Pradesh which receives Special assistance from the Central Government in Plan expenditure has come to a stand still for the last one year for want of funds. Plan expenditure is being directed to other work viz. maintenance of law and order etc. The State Government should ensure that funds sanctioned for the Hill Development Schemes per annum are spent in this area only.
- (ii) The economy of the country is passing through a very critical stage. During the times of Shri V. P. Singh's Government last year, the economy of the country has been pushed to the grave crisis.

I would like that the Government should issue a white paper about the financial misdeeds of the previous Government. I would also like to request the hon. Minister of Parliamentary Affairs to issue a white paper by giving a clear assurance on behalf of the Government in this regard so that the people of the country could come to know as to how the V. P. Singh Government had created a grave economic situation in the country.

[English]

SHRI L. K. ADVANI (New Delhi): Sir, I am happy that the Law Minister is also here because there are four Bills relating to electoral reforms pending in the Two Houses; tow in other House and two in this House. Some of them, rather all of them are very important. Unless they are implemented immediatly, the time lag would affect implementation. For example, there is a proposal for delimitation of constituencies and also a proposal for rotation of Scheduled Caste constituencies. These are the things which should be done expeditiously. Many studies have already been done and this is the result of a broad consensus that emerged in an all-Party meeting.

[Translation]

SHRI PIYUS TIRAKY (Alipurduars): Mr. Advani is opposed to extending benefits of reservation to Scheduled Castes who have embraced Christianity.

MR. SPEAKER: Please do not say so. Please take your seat.

(Interruptions)

[English]

SHRI L. K. ADVANI: So, I would like to plead with the Government to see that these four Bills are expeditiously passed because it has been stated in reply to a question that has been tabled today that other recommendations which are also important will be taken up after these Bills are enacted. I think that both the things should be done simultaneously. Both the things, i.e. having electronic voting machines and having identity cards should be done simultaneously. For this law is needed and it is already advocated.

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): Mr. Speaker, Sir, there was a question by hon. Member, Mr. Advani, the Leader of the Opposition on todays Question List but because of lack of

time it could not be answered. I was anyway planning to answer this question. The point is that out of these four Bills one of them has to go to the Select Committee because of the wide implications of the amendments proposed on the Peoples Representation Act. There is also another.....

SHRI L. K. ADVANI: It has been the result of so many committees. Why are you unnecessarily putting it off?

SHRI SUBRAMANIAM SWAMY: It is not unnecessary. We are putting it off because implications are quite wide. There have been really two committees. To the others certainly we are giving prior attention. There is also another decision taken by the Committee on Electoral Reforms which then went to an Expert Committee headed by the then Law Minister. Then, subsequently on the 11th of August, 1990 it was decided to bring before Parliament by the then Cabinet. The measure deals with the disqualification issue under the 10th Schedule. In it, it was proposed that the powers to disqualify should be transferred from the Speaker to the President of India. I would like Mr. Advani to express whether he would support such an amendment.

SHRI L. K. ADVANI: The Committee on Electoral Reforms never made that recommendation.

SHRI SUBRAMANIAM SWAMY: The Committee on Electoral REforms made the recommendation that this should be looked into by an Export Committee.

SHRI L. K. ADVANI: These were not the two aspects involved.

SHRI SUBRAMANIAM SWAMY: Two aspects involved were the aspect of whole electoral system and the various aspects of the Anti Defection Law. In pursuance of the recommendation made by the Committee on Electoral Reform an expert Committee was appointed by the Government to examine the necessary changes. This Committee then

[Sh. Subramaniam Swamy]

recommended that since other disqualifications of Membership is made by the President, therefore, the disqualification under the 10th Schedule..(*Interruptions*)

I am asking for your cooperation. This is what you have been passing in the past. Do you want to disown the past?

The Cabinet headed by Shri V. P. Singh on the 11th of August decided that this constitutional amendment should be brought in and I would like to have the sense of the House whether the House support such an amendment. (*Interruptions*)

SHRI L. K. ADVANI: I am concerned with the Committee's recommendation.

SHRI SUBRAMANIAM SWAMY: I am saying that this Committee gave power to the Expert Committee to examine this question. If Mr. V. P. Singh as Prime Minister did not consult you afterwards, that is between him and you. But the fact is that this is a cabinet decision. We are bound by it. (*Interruptions*)

This is not the way to talk in Parliament.

MR. SPEAKER: Please sit down. Let the Minister reply.

SHRI SUBRAMANIAM SWAMY: If you want to disown the decision of the Cabinet, that is another matter. But this was your thinking on electoral reforms.

MR. SPEAKER: Yes Mr. Kundu.

(*Interruptions*)

SHRI H. K. L. BHAGAT (East Delhi): I was a member of this Committee on Electoral Reforms....(*Interruptions*)

MR. SPEAKER: I have allowed Shri Kundu.

SHRI HARISH RAWAT: I am on a point of order.

SHRI SAMARENDRA KUNDU: Mr. Speaker Sir, I would submit most humbly that I will not take more than two minutes..(*Interruptions*)

SHRI HARISH RAWAT: Submissions are not regular debates. If you are allowing Mr. Kundu, we will also like to make our submissions. You must allow us also.

MR. SPEAKER: He is trying to make his submission. You have made your point. Why do you feel that others should not make their submissions? Please sit down. Yes, Mr. Kundu.

SHRI SAMARENDRA KUNDU: The Minister may kindly bear with me. In the whole of agenda, there is no mention of discussions about the situation in our neighbouring countries Nepal and Burma. In Burma, the Government is changed through people's revolution. People are killed like rats. There must be some sympathy. About Bangla Desh and on other international affairs also, there must be discussion.... (*Interruptions*) Give me just one minute. I have written a letter to the President saying that this Session should be extended. The way they are rushing through this seven or eight days' session is just to muzzle the voice of this Parliament. Can you ever concede that there can be only one week? What is the use of having a drama here?

MR. SPEAKER: Yes I have heard you. You made your point. Please sit down.

SHRI SAMARENDRA KUNDU: This is only to scuttle the issues. From Punjab to Bofors...(*Interruptions*)

SHRI SAMARENDRA KUNDU: Kindly see that this session is extended.

[*Translation*]

MR. SPEAKER: There is no need to say about it. Please say, what you want to say. (*Interruptions*)

[English]

SHRI H. K. L. BHAGAT: Normally, I would not have got up at this stage and sought your permission. It is very kind of you to allow me to speak for a minute. I represented my party on this Electoral Reforms Committee. I gave my views. We agreed on certain matters and on certain other matters relating to the Representation of People's Act, we did not agree. Everybody must be consulted about the whole thing. The Congress also must be consulted and then only a decision must be taken.

[Translation]

SHRI SATYA PRAKASH MALAVIYA: Mr. Speaker Sir, all the points to which the non-Members drew my attention are very important and I have noted them down.

13.15 hrs.

ELECTIONS TO COMMITTEES

(i) Agricultural and Processed Food Products Export Development Authority

[English]

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): I beg to move:

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the Members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act *vice* Shri K. D. Sultanpuri resigned from the Authority."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Agricultural and Processed Food Products Export Development Authority, subject to the other Provisions of the said Act *vice* Shri K. D. Sultanpuri resigned from the Authority."

The Motion was adopted

(ii) Tobacco Board

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): I beg to move:

"That in pursuance of sub-Section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder *vice* Shri J. Chokka Rao resigned from the Board."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder, *vice* Shri J. Chokka Rao resigned from the Board."

The motion was adopted